

FIR No. 204/2019

PS PIA

State vs. NIZAM SEIKH

25.11.2020

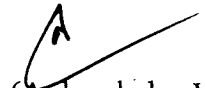
Present : Ld. APP for the State is present through VC.

None for applicant is present through VC.

I have perused all the ordersheets in the bail record.

From a perusal of the bail record it is reflected that bail bond of the accused was accepted till 01.10.2020. However, thereafter neither the accused nor the surety and nor the counsel have appeared in the court or through VC.

Accordingly issue notice to the accused and surety through IO returnable for 01.12.2020.



(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/25.11.2020

FIR No.349/2020
PS Shakarpur
State vs. Ganesh

25.11.2020


Present : Ld. APP for the State is present through VC.
Sh. Mohd. Imran, ld. LAC for accused is present through VC.

This is the bail application moved on behalf of accused forwarded by the Jail superintendent concerned.

Bail application perused. Reply filed by IO also perused.

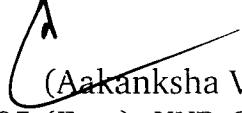
As per reply of IO, the present FIR pertains to an accident and the present accused is not implicated in the present FIR. In these circumstances the bail application is dismissed.

Copy of this order be sent to the Jail Superintendent concerned for information to the accused. Copy of this order be sent to ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/25.11.2020

CC No.
Tannu VS. Kiran
25.11.2020.

Present : None for complainant through VC.
Status report be called for NDOH.
Relist on 23.01.2021.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/25.11.2020

FIR No.162/2019
PS Patparganj Industrial Area
State vs. Deepak Bhardwaj
U/s 394/411/34 IPC
25.11.2020

Present : Ld. APP for the State is present through VC.
Ld. Counsel for applicant/accused is present through VC.

This is second application on behalf of accused for seeking interim bail.

Application perused. Reply filed by IO also perused.

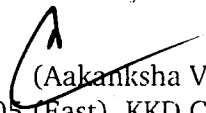
Ld. Counsel for the accused has submitted that the mother of accused is extremely ill and is hospitalized and is on ventilator. Further the father of accused is also a patient of high BP and there is no body else in the family to look after the mother of the accused. Accordingly the counsel for accused has sought interim bail for one week so that he can take care of his mother.

Ld. APP for the State has strongly opposed the bail application of the accused citing the gravity of the allegations against him. It was further submitted that there is every possibility that the accused can threaten the complainant. Further submitted that the regular bail application of the accused was dismissed as recently on 16.10.2020 by the ld. ASJ Ms. Navita Bhagha and the another interim bail application was dismissed by this court subsequently.

I have given careful consideration to the submissions of ld. APP and ld. Counsel for accused.

Although it is not stated in the present bail application, an interim bail application of the accused was dismissed by this court recently on the same grounds as mentioned in the present application. There is no change in circumstance since then. It is also pertinent to mention that the abovesaid interim bail application of the accused was dismissed for the specific reasons that in the present case section 394 IPC has been invoked against the accused which is punishable life imprisonment. On this aspect the ld. Counsel for accused has submitted that while in the earlier interim bail application, interim bail was sought for one month, in the present application the interim bail was sought for one week. However to my mind it does not constitute any change in circumstances which would entitle the court to consider the interim bail of accused afresh. Therefore keeping in view the gravity of allegations and the fact that there is no change in circumstances, the present interim bail application of accused is also dismissed.

Copy of this order be sent to the Jail Superintendent concerned for information to the accused. Copy of this order be sent to ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/25.11.2020

State vs. Amit Narang
FIR No. 032530/2016
PS Krishna Nagar
U/s 379/411 IPC

25.11.2020

Present : Ld. APP for the State is present through VC.

Ld. Counsel Sh. S.K. Tiwari for applicant/accused is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amit Narang.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 20.11.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and the recovery shown, if any, from the accused is planted one. Ld. Counsel has also submitted that investigation has already been completed. Accused is ready to furnish reliable surety

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused can commit the similar offence in future.

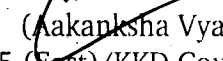
I have given careful consideration to the submissions of ld. APP and ld. Counsel for accused.

In the present case, the accused is in J/C since 20.11.2020. Case property in the present case has already been recovered. Accused is no more required for investigation. IO has also not reflected any previous involvement of the accused in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of Rs. 5000/- with one surety in the like amount subject to the following conditions :-

(i) Accused shall not contact the complainant during the pendency of the case.

(ii) Accuse shall cooperate with the IO during the investigation.

Accordingly, bail application disposed of. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/25.11.2020

FIR No. 349/2020
PS Shakarpur
U/S 379/420/506 IPC
State vs. Arun Sharma
25.11.2020

Present : Ld. APP for the State is present through VC.
Ld. Counsel Sh. Mohd. Imran for applicant/accused is present through VC.
This is the bail application moved on behalf of accused forwarded by the
Jail superintendent concerned.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused has been falsely implicated in the present case and nothing incriminating has been recovered from the accused. Further ld. LAC has also submitted that the accused has no criminal antecedents and is ready to furnish sound and reliable surety.

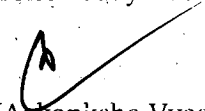
Ld. APP for the State has strongly opposed the bail application of the accused stating that the allegations are serious in nature and the cheated amount has also not been recovered.

I have given careful consideration to the submissions of ld. APP and ld. Counsel for accused.

I have also perused the contents of FIR carefully.

As briefly put it is alleged against the accused by the complainant that without the knowledge of complaint the accused linked the SBI bank account of complainant with Paytm and thereafter he transferred a sum of 123000/- from the bank account of the complainant into his Paytm account through 14 different transactions. Further the complainant has also alleged that she had recorded the confession of the accused wherein he has admitted his guilt and the said recording has also been made available to the IO and IO has seized the said recording. The IO has reiterated this fact in his reply. It is also stated in the reply of the IO that the SBI bank account statement of the complainant and the paytm statement of the accused have also been seized and transactions reflecting the money from the bank account of the complainant to the Paytm account of the accused are visible. Thus the allegations the accused are serious in nature. This is not just a simple case but also the case of cyber crime. Therefore keeping in view the gravity of the allegations, I am not inclined to allow the present bail application. Hence the bail application of accused is dismissed.

Copy of this order be sent to the Jail Superintendent concerned for information to the accused. Copy of this order be sent to ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/25.11.2020

Girish Chandra

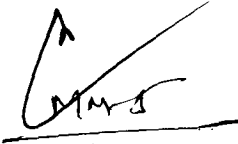
Praveen Kumar

25/11/20

From application for calling states report from
SHO kesha nagal send on email

Re: let APP present through VC
none for applicant-

Report be called from 50/540 PS
concerned for 01/12/20 (01/12/20)


25/11/20

Rajesh Kumar

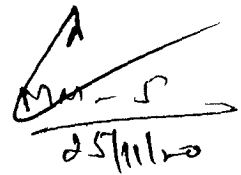
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The State

Fresh Application received on email today

Request: Let App for the State circulate through VC
None for applicant

Re list for 26/1/20 for Consideration


Manoj
25/1/20